

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-320  
IB-2272/ND/2019

IN THE MATTER OF:

M/s. Sameer Enterprises

Vs

M/s. Arcmate Housing Solutions Pvt Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 15.11.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant

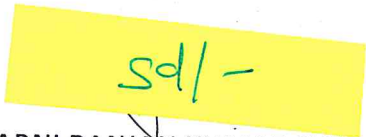
: Adv. Abhishek Chakraborty

For the Respondent

: Adv. Pankaj Agarwal for R-1 and Adv. Kuamr Mihir for R-2

ORDER

Ld. Counsel for the petitioner and respondents no. 1 & 2 are present. Ld. Counsel for the respondent no. 1 seeks time to file reply. Accordingly, one weeks time is granted. Ld. Counsel for the respondent no. 2 submits that he has filed the reply and undertakes to serve a copy of the same to the Ld. Counsel for the respondent no. 1 by tomorrow. List on 27.11.2019.

  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

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